Form A1

Comments of the banking company on “major shareholding”

|  |  |  |
| --- | --- | --- |
| 1 | Name of the banking company |  |
| 2 | Applicant’s track record on integrity and reputation |  |
| 3 | Report of the banking company on the proposed acquisition (basedon a review by the board) |  |
| 4 | In case of non-resident investors, declaration of the bankingcompany regarding compliance with the relevant provisions of FEMA 1999 |  |
| 5 | Whether the applicant or persons / entities listed at Sr. No. 9 and33 of **Form A** appended to the [Guidelines](https://website.rbi.org.in/web/rbi/-/notifications/guidelines-on-acquisition-and-holding-of-shares-or-voting-rights-in-banking-companies-12440) been subjected to any proceedings of serious nature |  |
| 6 | Whether the applicant or persons / entities listed at Sr. No. 9 and33 of **Form A** appended to the [Guidelines](https://website.rbi.org.in/web/rbi/-/notifications/guidelines-on-acquisition-and-holding-of-shares-or-voting-rights-in-banking-companies-12440) meet the fit and proper criteria of the banking company |  |
| 7 | Does the board consider/suspect the proposed acquisition as anattempt for takeover or for destabilisation of the management. If so, full details to be provided. |  |
| 8 | Name of person(s) holding only voting rights in the bankingcompany (To be listed along with the percentage of voting rights) |  |

Encl:

1. Report of the banking company
2. Copy of the board resolution

Name of Authorised Signatory of the banking company Signature of Authorised Signatory

Date:

Place: